

पाकिस्तान सरकार द्वारा पाकिस्तान स्थित 47 भारतीय कारखानों को ज्वन्त किया गया था। उनका अनुमानित मूल्य 46,68,99,109 रु० है।

(ख) 1965 में भारत स्थित 5 पाकिस्तानी कारखानों को भारत के शत्रु-सम्पत्ति अभिरक्षक में निहित किया गया था। उनका अनुमानित मूल्य 8,06,213 रु० है।

(ग) भारत सरकार ज्वन्त की गई सम्पत्तियों को ताशकन्द घोषणा के अनुच्छेद 8 के अनुसार वापिस लौटाने के प्रश्न पर बातचीत करने के लिये पाकिस्तान सरकार से आग्रह करती रही है। लेकिन पाकिस्तान सरकार की ओर से अभी तक कोई उत्तर नहीं आया है।

JUTE MILLS IN WEST BENGAL

4546. SHRI B. K. DASCHOWDHURY: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 3758 on the 12th March, 1968 and State:

(a) whether the information regarding the Jute Mills in West Bengal has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) Yes, Sir.

(b) There are at present 84 jute mills in West Bengal. Out of them 73 jute mills are working at present. The number of workers including clerical, watch-ward staff etc. working in these mills, as at the end of December, 1967, is 2,39,562. The following is the break-up:

Number of permanent workers :	1,33,251
Number of Badli (temporary) workers :	90,468
Number of clerical, watch-ward staff etc.	15,843

(c) Does not arise.

PRIVATE FOREIGN INDUSTRIES

4547. SHRI JYOTIRMOY BASU: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether there are rules and regulations in regard to the issuing of industrial licences for starting new undertakings by private foreign investors;

(b) if so, what are those rules and regulations; and

(c) in how many cases these rules and regulations have been violated during the last ten years?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SRI F. A. AHMED):

(a) and (b). The same rules and regulations as are applicable to Indian investors are applicable to foreign investors for starting new undertakings. These are embodied in the Industries (Development and Regulation) Act & Rules framed and executive instructions issued thereunder. If an intending foreign investor comes up with a well conceived scheme, he may first be considered for the grant of a letter of intent. The letter of intent will be converted into an industrial licence only after such conditions as may be specified in the letter of intent, including the formulation of an Indian Company for taking over the project, have been fulfilled. The letter of intent will be valid for a specific period and unless the requisite formalities are completed within that period, it will automatically lapse.

(c) Information is being collected and will be laid on the Table of the House.

BORROWING BY A FOREIGN CONTROLLED ALUMINIUM COMPANY

4548. SHRI JYOTIRMOY BASU: SHRI BHAGAWAN DAS:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that a foreign controlled aluminium Co. has bor-

rowed 2 million dollars from Export/Import Bank, Washington;

(b) whether it is also a fact that the said bank which is a U.S. Government agency has imposed terms upon the said company; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI RAM SEWAK) : (a) to (c). The Indian Aluminium Company Ltd., Calcutta, majority shares in which are held by foreigners, concluded an agreement with the Export-Import Bank of USA in September 1967, for a foreign exchange loan of \$2 million for meeting a part of the foreign exchange requirements in connection with the Company's new aluminium smelter and aluminium rolling mill being set up at Belgaum (Mysore) and Kalwa (Maharashtra) respectively. The broad terms of the agreement are that it provides for repayment of principal and payment of interest in 20 successive semi-annual instalments, the first commencing from 30th June 1970. The loan is repayable over a period of 13 years including a grace period of 3 years and carries interest at the rate of 6% per annum plus a commitment fee of $\frac{1}{4}$ % on undrawn balances.

DRINKING HABITS OF RAILWAY ENGINE DRIVERS

4549. SHRI BENI SHANKER SHARMA :

SHRI D. C. SHARMA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that two Railway Engine Drivers who were responsible for accidents towards the end of May, 1968 were found to be under the influence of drink :

(b) if so, the action taken against them; and

(c) the steps taken or proposed to be taken to check the drinking habits of the Railway Engine Drivers?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) In the accident that took place on 28-5-1968 at Renigunta the driver was found smelling of country liquor.

(b) and (c). To check the habit of drinking among the railway staff the following steps have been taken :—

- (1) The Railway Administrations have been asked to seek the assistance of the State Governments in removing the liquor shops, which are situated in the vicinity of stations, yards, sheds etc. to distant places.
- (2) Instructions have also been issued that a list of running staff who are addicted to drinking should be compiled and a confidential watch kept on their day to day work and also their activities in running rooms.
- (3) A rule has also been incorporated that no railway servant (whether he is directly connected with working of trains or not), while on duty, should be in a state of intoxication or in a state which may impair his capacity to perform his duties. Further no railway servant directly connected with the working of trains shall take any alcoholic drink within 8 hours of the commencement of his duty and take any such drink while on duty.

SHORTAGE AND ACCUMULATION OF SPARES IN DURGAPUR STEEL PLANT

4550. SHRI BENI SHANKER SHARMA :

SHRI D. C. SHARMA :

Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that some units of the Durgapur Steel Plant are lying idle or not working to the rated capacity for years together for want of spares and, if so, the reasons therefor;